

of information. Mr. Speaker, Sir, at least a reply to the question should be given...*(Interruptions)*

MR. SPEAKER: He rose to reply to your question. You should look towards him also.*(Interruptions)*

MR. SPEAKER: He is standing to reply to your question. As such you resume your seat. *(Interruptions)*

SHRI SITARAM KESRI: Sir, what is your order?

MR. SPEAKER: Will you make some arrangement for supervision?

SHRI SITARAM KESRI: Sir, as I have said, if he has any information, I will take action on that.

MR. SPEAKER: It is a question of supervision.

SHRI SITARAM KESRI: That is what I am going to tell. Please listen to me. I have said that he has claimed to have information. I have asked him to write a letter to me for information. It means that I wanted to monitor and monitoring is done in this case....*(Interruptions)*...

SHRI SUNIL DUTT: Mr. Speaker, Sir, I am happy that hon. Shri Naik and Shrimati Bhandari have asked questions relating to children. Generally, the children of our country are being neglected. In my opinion if it had been the issue of Bofors, all benches would have been occupied. But in case of children, there a lot of carelessness...*(Interruptions)*...I am happy that the Minister like Shri Kesariji is our Welfare Minister. He is a kind hearted man. I am hopeful that he would take care of children. Through you, I would like to ask the hon. Minister that 3,675 children were adopted in foreign countries during 1989-91. As the hon. Minister has said...

[English]

According to Supreme Court decision, Lakshmi Kant Pande V. Union of India.

[Translation]

Is Mr. Lakshmi Kant Pande a foreigner? Does he live in foreign country or is he an Indian? Does the decision of Indian Court apply on the concerned foreign Court or not? I would like to ask as to how the feedback is being received. Which organisation is getting it? Why would they supply information to you about those children if a child is adopted in the foreign country? How will you get the information? What are the ways of getting it?

[English]

They are not easily bound to give you all the information.

[Translation]

SHRI SITARAM KESRI: Sir, the hon. Member has asked the correct question. As far as foreign guardians are concerned, they are given permission only after getting recommendation from our embassies and foreign agencies. There is an arrangement in our embassy to look into it and get the information. Keeping in view this thing, I am thinking to amend the Bill and make it more effective. In addition, I would also like to say one thing more. I, personally, don't like foreign adoption of children. Since it has been practising for a long time, I would consider how to monitor it in the best possible manner and enact laws in this regard. I would make it more effective, for the purpose of having proper monitoring.

[English]

Talks with Ministerial Troika of European Community

*517. SHRI SHARAD DIGHE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the ministerial troika of the European Community (EC) had talks with an Indian delegation led by him recently;

(b) if so, the subject discussed; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI EDUARDO FALEIRO): (a) Yes Sir.

With your permission, Sir, may I make a very slight addition?... The Indian delegation was led by the former Minister of External Affairs.

(b) and (c). During the talks, the two sides discussed the widening of economic cooperation and the possibilities for promoting cooperation in several other fields with a view to evolving a close relationship between India and the EC. They also had a wide-ranging exchange of views on the global changes that had taken and were taking place since.

SHRI SHARAD DIGHE: Mr. Speaker, Sir, the answer to part (b) & (c) of my question is very vague. In fact, it conceals more than it reveals. I had asked the subjects discussed and the answer given is "... the two sides discussed the widening of economic cooperation and the possibilities for promoting cooperation in several other fields..." Nothing has been mentioned. Therefore, I would like to ask pointedly whether this European Economic Community Troika comprising Ministers from Portugal, Britain and the Netherlands had specifically rejected India's demand to give preferential treatment to India's exports or not; whether they showed any interest in investment in India; whether it is true that India's consumer sector was mentioned by them as the priority area; also, whether they showed interest in the investment in automobile components etc.

SHRI EDUARDO FALEIRO: The Troika is not the Council of Ministers. It is just a representative body to carry the dialogue. Now, what we have to keep in mind are two things: one, it is not the Council of Ministers as a whole which is the executive body that has a dialogue with us; two, it is a dialogue which means that it is not a decision-taking meeting. But it is an exchange of views.

Therefore, it is in this context of an exchange of views that this particular meeting has taken place. It discussed different issues - the global situation, the bilateral relations. But no decisions were taken. Of course, they did show interest in increased investment in India. Of course, they did appreciate that the new economic policies provided wider scope for such investment and for trade with the European Community. Incidentally, it is our major and main trading partner in the world.

SHRISHARAD DIGHE: I would also like to know whether there were political talks with this Trika, namely, talks in respect of India's stand on Non-Proliferation Treaty; about allegations against India regarding violation of Human Rights in Kashmir and Punjab and also the stand regarding Kashmir issue as far as the United Nations is concerned.

SHRI EDUARDO FALEIRO: Yes, Sir, among the many issues I have mentioned, a global exchange of views in the sense that the global atmosphere that has emerged now was discussed. There was a dialogue on that. We also briefed them on this situation in this region. In this context, all the issues mentioned by the hon. Member were raised at the dialogue.

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker, Sir, I would like to know whether any discussion has been made over Dunkel Draft during this dialogue. Even the European Economic Community has strictly opposed certain proposals of Dunkel Draft. Reduction in subsidy in the matter of agriculture can't be accepted. It is not in the interest of our country. I would like to ask the Government whether any discussion has been made in this regard.

[*English*]

SHRI EDUARDO FALEIRO: This was topic of discussion between the Troika and the representative of the Commerce Ministry.

SHRI INDER JIT: Mr. Speaker, Sir, I welcome the initiative on the part of the External Affairs Ministry to hold talks with the Troika of the European Community. I would like to know from the hon. Minister whether there was any discussion on the question of North-South Dialogue, what I would describe as an issue of Non-Proliferation of Poverty, which I describe NPP in juxtaposition to NTP.

SHRI EDUARDO FALEIRO: This was one of the points that we discussed with the Troika. We keep on putting before the developing countries that this dialogue must be re-informed. And the development is a concern that should be the major concern of the global community and should not be forgotten in the context of the new international scenario.

[*Translation*]

SHRI RAMKRISHNA KUSMARIA: Mr. Speaker, Sir, as the hon. Minister has said that tripartite discussions were held. But no results would be achieved. In this way, we have wasted time and money, both. I would like to know from the hon. Minister about the purpose of holding useless talks.

[*English*]

MR. SPEAKER: The question is disallowed.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Dry land Cultivation

* 512. SHRI CHINNASWAMY
SRINIVASAN:

SHRI SHRAVAN KUMAR
PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total dryland in the country, State-wise;

(b) whether the Government have any proposal to convert these drylands into cultivable lands for rabi crops, particularly for production of pulses and oilseeds; and

(c) if so, the details there of?

THE MINISTER OF AGRICULTURE
(SHRI BALRAM JAKHAR):

STATEMENT

(a) A Statement showing State-wise unirrigated area (dryland area) for 1988-89 (latest available) is appended.

(b) and (c). Presently, bulk of the unirrigated area (dryland area) is put under crops in kharif season. Research programmes are being carried out to develop appropriate dryland farming technology and to evolve suitable short duration low water duty crops for rabi season so that cropping intensity could be increased in dryland areas. Further, under national Watershed Development programme for rain-fed areas, a targeted area of 35 lakh hectares during 1990-97 is proposed to be treated with different conservation measures and production systems which include annual crops, dryland horticulture, agro-forestry etc. With better moisture conservation wherever possible, the promotion of rabi crops, particularly pulses and oilseeds, would be promoted.

STATEMENT

<i>State/Union Territory</i>			<i>(lakh hectares)</i>
Andhra Pradesh	67.5
Arunachal Pradesh	1.4